

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH:HYDERABAD.

Between:

OA.NO. 510/1999

Date: 5-4-1999

P.Penchala Subbaiah

....Applicant

And

1. The Chief Post Master General
AP.Circle, Hyderabad.

2. The Supdt of post offices
Gudur Division, Nellore

....Respondents

Counsel for the Applicant

....S.Nanda

Counsel for the Respondent

....B.N.Sharma

CORAM:

THE HON'BLE MR.JUSTICE.D.H. NASIR :VICE - CHAIRMAN
THE HON'BLE MR. ~~XXXXXX~~ MEMBER (ADMN) -
H.RAJENDRA PRASAD

*** ***

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mrs.S.Nanda learned counsel for the applicant and Mr.Jacob for Mr.Nasasimha Sharma for the respondents.

The applicant is a candidate for the post of EOBPM, Thopugunta Branch office, Kaluvoy Mandal, Nellore District, Gudur postal division. He is an ST candidate and the post is reserved for ST.

The Grievance of the applicant is that he has not received any intimation regarding verification of documents submitted by him alongwith the other applicants for the said posts.

It is directed that the documents submitted by the applicant be verified in the usual course alongwith those submitted by the other candidates for the post and let the most suitable candidate be selected for appointment.

Thus the OA is disposed of.

*Subh
6-4-99*
Section Officer.

Copy to:-

1. The Chief post master General, AP.Circle, Hyderabad.
2. The Supdt. of Post offices, Gudur, Division, Nellore (ST)
3. One copy to Mrs. Nanda, Advocate CAT, Hyderabad.
4. One Copy to B.N.Sharma, Sr.CGSC, CAT, Hyderabad.
5. One spare.

1ST AND 2ND COURT

Copy to:

1. HDHNJ
2. HHRA M(A)
3. HESOP M(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWARI
MEMBER (J)

DATED: 5-4-99

ORDER/ JUDGEMENT

MA./RA./CP. NO.

IN

O.A. NO. 516/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/ REJECTED

NO ORDER AS TO COSTS

SRR

(5 copies)

केन्द्रीय प्रशासनिक अधिकार बचाव विधायक
Central Administrative Tribunal
प्रेषण / DESPATCH

-7 APR 1999

हैदराबाद स्थायी बचाव
HYDERABAD BENCH